

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 106

IA(IBC)/623(CH)2024, IA No. 111/23
and
CP (IB) No.194/Chd/Chd/2021

IN THE MATTER OF:-

Edelweiss Asset Reconstruction
Company

... Petitioner

Vs.

Teri Oat Estate Pvt. Ltd.

...Respondent

Under Section: 7, 60(5), IBC 2016

Order delivered on 11.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Abhinav Sood, Advocate

**For the Respondent in main
CP and applicant in IA
nos.623/2024 and 1111/2023** : Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

ORDER

It is stated by Id. counsel for the petitioner that on instructions he may be permitted to withdraw the present petition bearing CP (IB) No.194/Chd/Chd/2021 with liberty to file afresh in case the sale which is under challenge is set aside.

Keeping in view that facts and circumstances of the present case and the submissions made by Id. counsel for the petitioner, the present petition bearing CP (IB) No.194/Chd/Chd/2021 stands **dismissed as withdrawn** with liberty aforesaid and IA Nos.623/2024 and 1111/2023 are **rendered infructuous** and are **disposed of** accordingly.

Question of limitation will be dealt with in accordance with law if the petition is filed afresh.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)